

11.10.95 Hon. Mr. Justice B. C. Saxena, V.C.
Hon. Mr. D. S. Baweja A.M.

No one responded on behalf of the applicant when the Case was called out. The applicant's services were terminated on his own showing with effect from 15.1.82. He has alleged to have made representation in the year 1990 i.e. to say after elapse of more than 8 years. The O.A. is patently barred by time as provided in Section 21 of the Administrative Tribunals Act, ¹⁹⁸⁵ It is, accordingly, dismissed summarily.

D. Baweja
A.M.

B.C.
V.C.

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